

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:207
ANSWERED ON:05.08.2013
CLEARANCE TO POWER PLANT
Ram Shri Purnmasi

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the total area of land for which environmental clearance has been given for the under construction power plant of 4000 megawatt in Kodarma and Hazaribagh of Jharkhand by Reliance Power Limited;
- (b) whether the Reliance Power Limited is ignoring the environmental related rules in above-mentioned projects and if so, the details thereof;
- (c) whether the Government has been informed by the Reliance that as much land has been notified for alternative environmental conservation as was allotted to Reliance Company;
- (d) if so, the details thereof;
- (e) whether an information was sent to the State Government by the Ministry that public hearing was ignored by Reliance Company; and
- (f) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) As per the environmental clearance accorded by the Ministry of Environment & Forests on 07.04.2008, and as per the information provided by the project proponent, the total area of land for the 4000 MW Tilaiya Ultra Mega Power Project in District Hazaribagh, in Jharkhand, is 2695 acres. The project is under construction.
- (b) The project proponent is required to abide by all the conditions mentioned in the environmental clearance and has to obtain necessary approvals/clearances as required.
- (c) & (d) No such information has been received as per available records.
- (e) & (f) Public hearing is a statutory component for appraisal of projects listed in the Schedule of EIA Notification, 2006 and is required to be conducted by the concerned State Pollution Control Board.